



Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Srinagar

**Notification**  
Srinagar, the 06<sup>th</sup> June, 2018

SRO 262.- In exercise of the powers conferred by section 3 of the Jammu and Kashmir Motor Spirit and Diesel Oil (Taxation of Sale) Act, Samvat 2005 and in supersession of notification SRO 230 dated 21.07.2015, the Government hereby direct that the tax on sale of Motor Spirit (Petrol), Diesel Oil, Aviation Turbine Fuel (ATF) and Natural Gas shall be levied at the rate as shown against each in Column 3 of the Schedule given below:

**SCHEDULE**

S. No.	Name of the Commodity	Rate of Tax
1.	Motor Spirit (Petrol)	24%
2.	Diesel Oil	16%
3.	Aviation Turbine Fuel (ATF)	26.25%
4.	Natural Gas	21%

This notification shall be deemed to have come into force w.e.f. 08.05.2018.

By Order of the Government of Jammu and Kashmir.

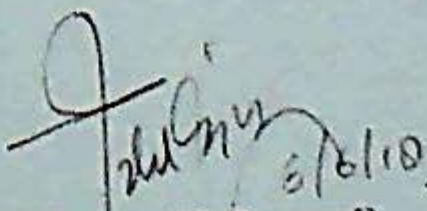
**Sd/-**  
**(Navin K. Choudhary), IAS**  
Principal Secretary to Government,  
Finance Department.

Dated: 06-06-2018

No. ET/Est/03/2018

Copy to the:-

8. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
9. Excise Commissioner, J&K.
10. Commissioner, Commercial Taxes, J&K.
11. Pvt. Secretary to Hon'ble Finance Minister.
12. Pvt. Secretary to Hon'ble Minister of State for Finance.
13. Private Secretary to Principal Secretary, Finance Department.
14. Stock file/Incharge website, Finance

  
**(Dr. Aadil Fareed)**  
Under Secretary to Government